

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) Tamil Nadu does not have any 'No Industry District'.¹

(b) and (c) Do not arise.

[Translation]

Solar Power Thermal Plants in Rajasthan

3484. PROF. RASA SINGH RAWAT
SHRI DATTATRAYA BANDARU
SHRIMATI KRISHNENDRA
KAUR (DEEPA)
SHRI GOPI NATH GAJAPATHI

Will the PRIME MINISTER be pleased to state:

(a) the number of Solar Thermal Power Plants proposed to be set up in Rajasthan;

(b) the amount likely to be incurred thereon;

(c) whether the Government propose to seek any technical/financial assistance from foreign country for the purpose;

(d) if so, the details thereof;

(e) the number of Solar Thermal Power Plants proposed to be set up in the country during the Eighth Five Year Plan; and

(f) the amount allocated for the development of non-conventional energy sources in Rajasthan during the Eighth Five Year Plan. Schemewise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) A Megawatt scale solar thermal power plant is proposed to be taken up during the Eighth Five Year Plan for R & D-cum-demonstration purposes at a suitable location in Rajasthan.

(b) According to preliminary estimates, the cost of a 35 MW solar thermal power plant will be about Rs. 380 crores.

(c) and (d) The details of technical and financial assistance are yet to be finalised.

(e) Only one such project is planned during the Eighth Five Year Plan.

(f) State-wise and programme-wise allocations have not been made by MNES for the Eighth Five Year Plan. Physical targets are fixed on year to year basis for extension programmes and funds are released accordingly. However, the Planning Commission have recommended an outlay of 5168.00 lakh for the State of Rajasthan for NCES sector for the Eighth Five Year Plan period under the State Plan.

[English]

Shortage of Drinking Water in Hyderabad and Secunderabad

3485. SHRI DATTATRAYA BANDARU
SHRI RAMA KRISHNA
KONATHALA
SHRI J. CHOKKA RAO
SHRI SOBHANA DREESWARA
RAO VADDE

Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the citizens of the twin cities of Hyderabad and Secunderabad are facing severe shortage of drinking water;

(b) whether there is a proposal to bring the Krishna river water to Hyderabad for augmenting the supply of drinking water;

(c) if so, the details thereof;

(d) whether the Union Government have cleared the proposal; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) Yes, Sir.

(c) Government of Andhra Pradesh has proposed the augmentation of water supply scheme to the twin cities of Hyderabad and Secunderabad from the foreshore of Nagarjunasagar at an estimated cost of Rs. 640 crores for World Bank assistance. The project involves drawal of water from distance of 138 Kms and is designed to meet the water supply requirements of the twin cities upto 2011 A. D. It also includes strengthening and improvement of the existing water supply distribution system as well as the sewerage system.

(d) The proposal has been cleared from technical angle by the Central public Health and Environmental Engineering Organisation in this Ministry and referred to the Planning Commission for their clearance.

(e) Does not arise.

[Translation]

Sick Industries in Madhya Pradesh and Rajasthan

3486. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Governments of Madhya Pradesh and Rajasthan have sent proposals to the Union Government for revival of sick and closed industries in their States;

(b) if so, the details thereof;

(c) the details of the sick and closed industries in Madhya Pradesh and Rajasthan and since when they are lying sick and closed; and

(d) the steps taken for revival of these industries ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : (a) and (b) No proposal has been recently received from Government of Rajasthan for revival of sick and closed industries. The Government of Madhya Pradesh has submitted proposal for extending assistance from the National Renewal Fund for payment of compensation to workers in the closed textile mills which have been referred to the Board for Industrial and Financial Reconstruction (BIFR) or the Appellate Authority for Industrial and Financial Reconstruction (AAIFR).

(c) According to the Reserve Bank of India, the details of sick industrial units in the States of Madhya Pradesh and Rajasthan as at the end of March, 1992 are as under :—

Category	No. in Madhya Pradesh	No. in Rajasthan
(i) Non-SSI sick	59	54
(ii) Non-SSI weak	38	28
(iii) SSI sick	22333	14420

In the non-small scale sector, 31 sick/weak industrial units in the State of Madhya Pradesh and 28 sick/weak industrial units in the State of Rajasthan were reported closed as at the end of March, 1992. Similar information in respect of small scale industrial units is Centrally not maintained.

(d) Government have taken a number of steps for revival of sick industrial units. Some of the important ones are given in enclosed Statement.

STATEMENT

Steps taken by Government for revival of Sick Industrial Units

The Government have enacted a comprehensive legislation namely 'The Sick Industrial Companies (Special Provisions) Act, 1985'. A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of the sick industrial companies in an effective manner, which has become operational with effect from the 15th May, 1987.

(2) The Reserve Bank of India have issued guidelines to the banks for strengthening the monitoring systems and for arresting industrial sickness at the incipient stage so that corrective measures are taken in time.

(3) The banks have also been directed by the Reserve Bank of India to formulate rehabilitation packages for the revival of potentially viable units. The banks and financial institutions evolve rehabilitation packages for the revival of sick units.

(4) Reserve Bank of India have also issued guidelines separately to the banks indicating parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI both in the large and small scale sector.

(5) Revival of sick industrial units is also done by amalgamation/merger of sick units with healthy units. Tax benefits are given under Section 72 (A) of the Income Tax Act, 1961 to the healthy company for revival of the amalgamating sick unit.

(6) Government has set up the National Renewal Fund which would, inter-alia, provide for payment of compensation to workers affected by industrial restructuring.